

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

COMPANY APPEAL (AT)(INSOLVENCY) No.339 of 2021

In the matter of:

Howrah Mills Company Ltd

Appellant

Vs

JM Financial Asset Reconstruction Company Ltd

Respondent

Present:

Mr. Hasan Murtaza, Mr. D.N. Sharma, Advocates for appellant.

Ms Smriti Churiwal, Mr. Utsav Mukherjee, Mr Ja9iveer Kant and Ms Deepti Babel, Advocates for Respondent.

ORDER

04.05.2021 Heard learned counsel for the appellant and also counsel for the sole respondent, who accepts notice on behalf of the respondent. Caveat filed on behalf of Respondent on 19.02.2021 is discharged.

Counsel for the Respondent to file reply affidavit on IA No.784/2021 seeking condonation of delay of 16 days in refiling the appeal and also on the merit of the case within three weeks. Rejoinder, if any, may be filed one week thereafter.

List the appeal on **22nd June 2021** under the heading for Admission (after notice).

(Justice Anant Bijay Singh)
Member (Judicial)

(Mr. Kanthi Narhari)
Member (Technical)

Bm/gc